

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.584/2016

Date Of Decision:-9th March, 2018.

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J).
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A).

Dr. L. Ramalingam
Working as Zonal Director,
Mumbai Base of Fishery
Survey of India,
Ministry of Agriculture
and Farmers Welfare,
Department of Animal Husbandry,
Dairying and Fisheries,
Sasoon Dock, Mumbai 400005.
R/o. Awaiting allotment of Official
Residence and Temporally
Residing at House No. 5296,
Bldg. No. 144, Sector 7,
CGS Colony, Antop Hill,
Mumbai 400037. **Applicant**

(By Advocate Ms. Priyanka Mehndiratta)

Versus

1. The Union of India,
Through Secretary,
Ministry of Agriculture and
Farmers Welfare,
Department of Animal Husbandry,
Dairying and Fisheries,
Krishi Bhawan,
New Delhi 110 001.
2. The Director (Fishery Statistics)
Ministry of Agriculture
and Farmers Welfare,
Department of Animal Husbandry,
Dairying and Fisheries,
Krishi Bhawan,
New Delhi 110 001.
3. Sh. Mahesh Kumar Farejiya
Director (Engineering)
Fishery Survey of India,
Headquarters, Sasoon Dock,
Mumbai 400005. **Respondents**

(By Advocate Shri V.S. Masurkar alongwith Shri R.R. Shetty)

ORDER (ORAL)
PER:- SHRI. Arvind J. Rohee, MEMBER (J).

Not on Board. However, taken up on mention made by Ms. Priyanka M., learned Advocate for the applicant since she desires to withdraw the OA.

2. Shri V.S. Masurkar, learned Advocate alongwith Shri R.R. Shetty, learned Advocate appeared for the respondents.

3. In this OA, the applicant has sought the following reliefs:-

"a) The Hon'ble Tribunal may graciously be pleased to call for the records which led to the issuance of Impugned Order dated 01.08.2016 (A-1) and after examining the same, quash and set aside as being illegal, with all consequential benefits.

b) The Hon'ble Tribunal may graciously be pleased to hold and declare that applicant being the senior most and the only eligible Scientist/Zonal Director, is entitled to be given the Additional Charge of the post of Director General (Fisheries) Fishery Survey of India, Mumbai, forthwith.

c) The Hon'ble Tribunal may further be pleased to direct the respondents to convene DPC for the post of Deputy Director General (Fisheries) which is pending for a long time or alternatively,

To transfer the post of Zonal Director from Port Blair to Mumbai Headquarters with immediate effect

since the proposal for the same has been pending for a long time, which will eventually be given to the applicant on the basis of his seniority in the Headquarters, Mumbai.

d) Cost of the application may pleased be provided for.

e) Any other and further order as the Hon'ble Tribunal deems fit in the nature and circumstances of the case be passed."

4. Today learned Advocate for the applicant submitted that the respondents have granted the necessary relief sought by the applicant in this OA and hence the OA becomes infructuous. In view of this, her submission is recorded which is not opposed by the learned Advocate for the respondents.

5. The OA stands disposed of as infructuous with no order as to costs.

6. Registry is directed to communicate this order to both the learned Advocates for the parties.

Dasti.

(R. Vijaykumar)
Member (A)

(A.J. Rohee)
Member (J)

ma.